

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
KULGAM

C I R C U L A R

No. 14-19 /PDJ

Dated:18.01.2022

In pursuance to Hon'ble High Court of Jammu & Kashmir and Ladakh order No.18 of 2022/RG dated 12.01.2022, regarding hearing//filing of cases in Subordinate Courts of J&K and Ladakh, for the time being with a view to prevent the spread of Covid-19 infection cases, the hearing of cases in all Courts of District Kulgam shall be conducted through **Virtual Mode** as per the following directions:

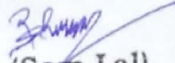
1. **Entry of litigants and public** into the Court premises from the very outer gate shall be strictly **prohibited**.
2. All the Presiding Officers of District Kulgam shall hear the cases through virtual mode from their respective Court rooms/chambers during court hours. However, physical hearing in respect of any such listed matter will be at the discretion of the presiding officer concerned, subject to the satisfaction of the judicial officer regarding urgency involved in such matter and thereafter such matter can be taken up for physical hearing on the date fixed by the judicial officer.
3. Filing of cases shall be in accordance with the Electronic filing (e-Filing) in the respective Courts of District Kulgam. For filing of cases, the Presiding Officers shall create a dedicated email address of their respective courts and make it available to the advocates/litigants by posting the same on the website of the District Court Kulgam or through any appropriate electronic mode.
4. The **entry of clerks of the Advocates** shall be restricted to the chambers of advocates and their entry into the court building and sections/offices shall be **prohibited**.
5. The entry of accused persons and witnesses to the court premises and court rooms shall be permitted subject to all Covid related protocols and production of vaccination certificate.
6. In order to decongest the sections/offices of the Courts, the officials working in the District Courts of Kulgam, shall be permitted to function in batches with **50 percent reduction on rotation basis**. The roster in this regard, shall be formulated by the concerned Presiding Officer of the Court. The officials, who as per the roster are not on duty in the office, shall not leave the station and shall remain available on telephone and electronic means of communication at all times.

7. The staff on duty in courts and the counsel, if any permitted for physical hearing, shall take necessary precautions, ensure physical distancing, wearing of mask and observance of SOPs and guidelines issued by the respective Governments from time to time.

8. For smooth hearing of the cases through virtual mode, the Presiding Officer of the concerned Court shall create a link and provide the same to the advocates/litigants by making it available on the website of the District Court concerned or through any appropriate electronic mode.

9. On account of virtual hearing of cases, **entry of lawyers in the all District Court premises is not required unless any advocate is permitted for physical hearing in any extremely urgent matter.**

These directions shall remain in force till 31st January, 2022, unless reviewed earlier.


(Som Lal)

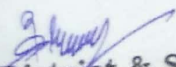
I/C Pr. District & Sessions Judge
Kulgam

No. 14-19/PDJK

Dated. 19. 01. 22

Copy to:

1. The Worthy Registrar General, Hon'ble High Court of J&K and Ladakh for information.
2. Secretary to his lordship Hon'ble Mr. Justice Sanjay Dhar, Judge High Court of J&K and Ladakh (Hon'ble Administrative Judge of District Kulgam) for information of his lordship.
- ✓ 3. All Presiding Officer of Subordinate Courts of District Kulgam for compliance.
4. District Magistrate Kulgam for information.
5. Sr. Superintendent of Police, Kulgam for information.
6. Superintendent of Central Jail Srinagar, District Jail Anantnag, District Jail Pulwama and Central Jail Kotbilwal Jammu for information.
7. Public Prosecutor, Kulgam for information.
8. President, District Bar Association, Kulgam for information.
9. System Officer, E-Court Kulgam for uploading the same on official website of District Court Kulgam for information to general public.
10. Incharge Security, Main Gate, District Court, Kulgam for information with the direction not to allow any litigant/General public to enter the Court premises except proper permission.
11. Office file.


I/C Pr. District & Sessions Judge
Kulgam